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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH (THROUGH VIDEO CONFERENCING)

Original Application No. 332/00080/2021

Date of Order: This, the 25th day of June, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Ravi Ranjan Kumar Sinha, aged about 48 years, S/o late Lal Babu Rai, R/o 14/C Badshah Nagar Railway Colony, Mahanagar, Lucknow- 226006.

... Applicant



By Advocate: Shri Dharmendra Awasthi.

- Versus -

- 1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur.
- 2. Director General (HR), Railway Board, Rail Bhawan, New Delhi.
- 3. General Manager (Personnel), East Central Railway, Hazipur.
- 4. Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow.
- 5. Chief Personnel Officer, North Eastern Railway, Gorakhpur.

.....Respondents

By Advocate: Shri Ashutosh Pathak.

ORDER (ORAL)

Heard both learned counsel for the applicant as well as for the respondents.

2. At the outset, Shri Dharmendra Awasthi, learned counsel for the applicant, submitted that in the present matter he would be satisfied if the representation given by the applicant to the respondents on 08.02.2021, (Annexure A-24), is considered and disposed of within a reasonable time frame.



- 3. Shri Ashutosh Pathak, this, learned while counsel. accepting notice for all the respondents, submitted that in this case representation is to be considered and disposed of in the manner suggested, a period of at least one month would be required in order to do so.
- 4. Looking to the limited nature of plea made by the learned counsel for the applicant and without entering into the merits of the case, I deem it appropriate in the circumstance to direct the respondents to consider the representation made to them by the applicant on 08.02.2021, (Annexure A-24), dispose of the same by way of a reasoned and speaking order in accordance with law, and convey

the same to the applicant within a period of one month of receipt of a certified copy of this order.

- 5. Original Application is disposed of at the admission stage accordingly.
- 6. There will be no order on costs.

(A.MUKHOPADHAYA) MEMBER (A)

Vidya/ JNS

